

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

SINGLE MEMBER BENCH

Court-II

Appeal No.E/60754/2018-EX

(Arising out of OIA No.APPL/CCE/PKL/165/2017 dt.20.11.2017
passed by the CCE(Appeals), Panchkula)

Date of hearing/Decision:03.08.2018

IPU Jindal Metals & Alloys Ltd.

Appellant

Vs.

CCE. Rohtak

Respondent

Present for the Appellant: None

Present for the Respondent: Shri G.M.Sharma, AR

Coram: Hon'ble Mr.Devender Singh, Member (Technical)

FINAL ORDER NO. 62583/2018

PER: DEVENDER SINGH

None present for the appellant nor is there any request for adjournment on record. It appears that the appellant are not interested in prosecuting their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to apply for restoration of the appeal showing sufficient reasons within 30 days of receipt of this order.

(order dictated and pronounced in the court)

(DEVENDER SINGH)
MEMBER (TECHNICAL)

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